Sub :- Heads of Cases for Cause List for Division Bench

In supersession of order dated 23.07.2014 with regards to heads to heads in order of priority for Cause list for **DIVISION BENCH** and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 09.01.2015, are proposed as under :-

Γ	CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				F	ELECTION MATTERS		DII			
					CIVIL		CRIMINAL		]Ľ.	ELECTION MATTERS		PIL		WRIT APPEAL	
	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	1	SUPREME COURT	
		EXPEDITED/DIRECTION		EXPEDITED/DIRECTION		EXPEDITED/DIRECTION CASES		EXPEDITED/DIRECTION		EXPEDITED/DIRECTION		EXPEDITED CASES		EXPEDITED/DIRECTION	
		CASES		CASES				CASES		CASES				CASES	
	2	LARGER BENCH	2	LARGER BENCH	2	LARGER BENCH	2	LARGER BENCH	2	CHRONOLOGICALLY	2	HIGH COURT EXPEDITED			
										i REPRESENTATION		CASES			
										OF PEOPLES ACT					
										ii. MUNICIPAL LAWS iii. CO-OPERATIVE					
										LAWS					
										LAWS					
	3	HIGH COURT EXPEDITED	3	HIGH COURT EXPEDITED	3	HIGH COURT EXPEDITED CASES	3	HIGH COURT EXPEDITED			3	ENVIRONMENT/	2	HIGH COURT EXPEDITED	
	_	CASES		CASES				CASES			_	POLLUTION		CASES	
	4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN	4	CASES OF SENIOR CITIZEN MORE	4	CASES OF SENIOR CITIZEN			4	MINES AND MINERALS	3	CASES OF SENIOR CITIZEN	
	_	MORE THAN 75 YEARS OLD		MORE THAN 75 YEARS OLD		THAN 75 YEARS OLD		MORE THAN 75 YEARS OLD						MORE THAN 75 YEARS OLD	
	5	CASES OF SENIOR CITIZEN	5	CASES OF SENIOR CITIZEN	5	CASES OF SENIOR CITIZENS		CASES OF SENIOR			5	PUBLIC PROJECT	4	CASES OF SENIOR CITIZENS	
	_							CITIZENS							
		CASES OF DIFFERENTLY	6	CASES OF DIFFERENTLY	6	CASES OF DIFFERENTLY ABLED	6	CASES OF DIFFERENTLY				ENCROACHMENT ON	5	CASES OF DIFFERENTLY	
		ABLED PERSONS		ABLED PERSONS	_	PERSONS	<u> </u>	ABLED PERSONS			_	PUBLIC PROPERTY		ABLED PERSONS	
		CASES MORE THAN TEN	7	CASES MORE THAN TEN		CASES MORE THAN TEN YEAR	7	CASES MORE THAN TEN			7	OTHER THAN ABOVE	6	CASES MORE THAN TEN	
		YEAR OLD		YEAR OLD		OLD		YEAR OLD						YEAR OLD	
8		COVERED MATTERS	8	COVERED MATTERS	8	COVERED MATTERS	8	COVERED MATTERS			7	OTHER THAN ABOVE	7	COVERED MATTERS	
┝	0	INTERLOCUTORY	0	INTERLOCUTORY	0	INTERLOCUTORY ORDERS/HELD	0	INTERLOCUTORY	+				8	INTERLOCUTORY	
		ORDERS/HELD UP CASES	9	ORDERS/HELD UP CASES	,	UP CASES		ORDERS/HELD UP CASES					0	ORDERS/HELD UP CASES	
	10	MATRIMONIAL	10	MATRIMONIAL	10	MATRIMONIAL	10	CASES INVOLVING					9	MATRIMONIAL	
		i. DISSOLUTION		i MAINTENANCE CASES		i MAINTENANCE CASES		MAINTENANCE CLAIMS						i MAINTENANCE CASES	
		ii. RESTITUTION		ii CHILD CUSTODAY		ii CHILD CUSTODAY			1			1		ii CHILD CUSTODAY	

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CIVIL	CRIMINAL	WRI	Г		DII	WRIT APPEAL	
(Appeal/Revision/Misc.App.)	(Appeal/Revision/Misc.App.)	CIVIL	CRIMINAL	ELECTION MATTERS	PIL		
iii. SEPERATION iv. MAINTENANCE v. CHILD CUSTODY vi. OTHER THAN ABOVE	iii. OTHERS	iii. OTHERS				iii. OTHERS	
11 MORE THAN TEN CASES GROUP/BUNCH MATTERS	11 MORE THAN TEN CASES GROUP/BUNCH MATTERS	11 MORE THAN TEN CASES GROUP/BUNCH MATTERS	11 MORE THAN TEN CASES GROUP/BUNCH MATTERS			10 MORE THAN TEN CASES GROUP/BUNCH MATTERS	
12 CASES OF STREET VENDORS	<ul> <li>12 QUASHING: <ul> <li>(A) FIR/INVESTIGATION: <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PUBLIC SERVANTS</li> <li>iii. OTHER THAN ABOVE</li> </ul> </li> <li>(B) CHARGESHEET <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PUBLIC SERVANTS</li> <li>iii. OTHER THAN ABOVE</li> </ul> </li> <li>(C) COMPLAINT <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PEOPLE'S REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PUBLIC SERVANTS</li> <li>iii. OTHER THAN ABOVE</li> </ul> </li> <li>(D) <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PUBLIC SERVANTS</li> <li>iii. OTHER THAN ABOVE</li> </ul> </li> <li>(D) <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> </ul> </li> </ul></li></ul>	12 CASES OF STREET VENDORS	<ul> <li>12 QUASHING: <ul> <li>(A) FIR/INVESTIGATION: <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S</li> <li>REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PUBLIC SERVANTS</li> <li>iii. OTHER THAN ABOVE</li> </ul> </li> <li>(B) CHARGESHEET <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S</li> <li>REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PUBLIC SERVANTS</li> <li>iii. OTHER THAN ABOVE</li> </ul> </li> <li>(C) COMPLAINT <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S</li> <li>REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PEOPLE'S</li> <li>REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PUBLIC SERVANTS</li> <li>iii. OFFENCES INVOLVING</li> <li>PUBLIC SERVANTS</li> <li>iii. OTHER THAN ABOVE</li> </ul> </li> <li>(D) CHARGES: <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S</li> <li>REPRESENTATIVES</li> <li>ii. OTHER THAN ABOVE</li> </ul> </li> </ul> </li> <li>(D) CHARGES: <ul> <li>i. OFFENCES INVOLVING</li> <li>PEOPLE'S</li> <li>REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> <li>PEOPLE'S</li> <li>REPRESENTATIVES</li> <li>ii. OFFENCES INVOLVING</li> </ul> </li> </ul>			11 CASES OF STREET VENDORS	

CIVIL	CRIMINAL	WRI	T		DII	WRIT APPEAL	
(Appeal/Revision/Misc.App.)	(Appeal/Revision/Misc.App.)	CIVIL	CRIMINAL	- ELECTION MATTERS	PIL		
(Appeal/Revision/Misc.App.)13M.P. ACCOMODATION CONTROL ACT i. BONAFIDE REQUIREMENT ii. SUBLETTING iii. NON PAYMENT OF RENT/ARREARS iv. DISCLAIMER OF TITLE/NUISANCE v. CARRYING OUT REPAIRS vi. RECONSTRUCTIOIN vii. NON USE FOR 6 MONTHS viii. CAUSING SUBSTANTIAL DAMAGE ix. ENCROACHMENT BY TENANT x. OTHER THAN ABOVE	13       APPEALS AGAINST         CONVICTION       i.         i.       DEATH SENTENCE         ii.       LIFE IMPRISONMENT         (I) PEOPLE'S       REPRESENTATIVES         A. IN JAIL       B. ON BAIL         (II) PUBLIC SERVANTS       A. IN JAIL         B. ON BAIL       (III) OTHERS         A. IN JAIL       B. ON BAIL         (III) OTHERS       A. IN JAIL         B. ON BAIL       III.         III. SENTENCE PERIOD       (I) PEOPLE'S         REPRESENTATIVES       A. IN JAIL         B. ON BAIL       III.         B. ON BAIL       III.	CIVIL          13       ELECTION:         i.       REPRESENTATION OF         PEOPLE ACT       ii.         iii.       CO-OPERATIVE LAWS         iii.       CO-OPERATIVE LAWS	CRIMINAL         PUBLIC SERVANTS         iii. OTHER THAN ABOVE         13         HABEAS CORPUS			12       ELECTION:         i.       REPRESENTATION OF         PEOPLE ACT       ii.         iii.       CO-OPERATIVE LAWS	
14CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	(II) PUBLIC SERVANTS         A. IN JAIL         B. ON BAIL         (III) OTHERS         A. IN JAIL         B. ON BAIL         (III) OTHERS         A. IN JAIL         B. ON BAIL         14         CASES AGAINST         ACQUITTAL:         i. AGAINST PEOPLE'S         REPRESENTATIVES         ii. AGAINST PUBLIC         SERVANTS         iii. OTHERS	14 CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	14     DETENTION			13 CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	

	CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT					DU			
(A					CIVIL		CRIMINAL		ELECTION MATTERS		PIL		WRIT APPEAL
15	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	15	WOMEN IN JAIL HAVING CHILDERN WITH THEM		ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	15	EXTERNMENT					14	ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS
16	EDUCATION: i. PROFESSIONAL ii. OTHERS	16	OFFENCES RELATING TO WOMEN		EDUCATION: i. PROFESSIONAL ii. OTHER	16	COMPENSATION					15	EDUCATION: i. PROFESSIONAL ii. OTHER
17	SERVICE MATTERS	17	OFFENCES RELATING TO CHILDERN		SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. RELATING TO JUDICIAL OFFICER viii. WHEN ONE PARTY IS COURT ix. PUNISHMENT/ DISCIPLINARY ACTION x. COMPULSORY RETIREMENT xi. TRANSFER xii. DEPUTATION/REPATRIATION xiii. OTHERS	17	OTHER THAN ABOVE						SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. PUNISHMENT/ DISCIPLINARY ACTION viii. COMPULSORY RETIREMENT ix. TRANSFER x. DEPUTATION / REPATRIATION xi. OTHERS NOTE :- OTHER THAN RELATING TO JUDICIAL OFFICER & WHEN ONE PARTY IS COURT
18	ARBITRATION APPEAL	18	SC & ST (PREVENTION OF ATROCITIES) ACT	18	ARBITRATION							17	ARBITRATION
19	TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES	19	OTHER THAN ABOVE		TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES								TAXATION: i. MUNICIPAL TAXES ii. OTHERS
20	COMPANY APPEAL				VIRUS CHALLENGED: i. VALIDITY OF ACT A. CENTRAL ACT B. STATE ACT ii. VALIDITY OF STATUTORY RULES								VIRUS CHALLENGED: i. VALIDITY OF ACT A. CENTRAL ACT B. STATE ACT ii. VALIDITY OF STATUTORY RULES

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**DIVISION BENCH** CIVIL CRIMINAL WRIT **ELECTION MATTERS** CIVIL CRIMINAL (Appeal/Revision/Misc.App.) (Appeal/Revision/Misc.App.) A. CENTRAL RULES **B. STATE RULES** iii. VALIDITY OF STATUTORY ORDERS/ CIRCULARS/NOTIFICATIONS A. CENTRAL GOVT. ORDERS ETC. **B. STATE GOVT. ORDERS** ETC. iv. VALIDITY OF ORDINANCE A. CENTRAL ORDINANCE **B. STATE ORDINANCE** ACCIDENT CLAIMS 21 21 INTERPRETATION OF COMPENSATION i. CONSTITUTIONAL PROVISIONS REFUSED. ii. POLICY MATTERS ENHANCEMENT OF II. COMPENSATION. III. OTHERS. 22 BANK RECOVERY 22 BANK RECOVERY MATTERS MATTERS UNDER SPECIAL UNDER SPECIAL ENACTMENTS ENACTMENTS 23 F.A. U/S 54 LAND 23 OTHER THAN ABOVE ACQUISITION ACT 24 OTHER THAN ABOVE

This order shall come into force with immediate effect.

PIL		WRIT APPEAL
		A. CENTRAL RULES B. STATE RULES iii. VALIDITY OF STATUTORY ORDERS/ CIRCULARS/NOTIFICATION S A. CENTRAL GOVT. ORDERS ETC. B. STATE GOVT. ORDERS ETC. iv. VALIDITY OF ORDINANCE A. CENTRAL ORDINANCE B. STATE ORDINANCE
	20	INTERPRETATION OF i. CONSTITUTIONAL PROVISIONS ii. POLICY MATTERS
	21 22	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS OTHER THAN ABOVE

Sd/-

Sd/-HON'BLE THE CHIEF JUSTICE 26.03.2014

## (MANOHAR MAMTANI) PRINCIPLE REGISTRAR (JUDICIAL) 26.03.2014